CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.65/2001

Wednesday this the 17th day of January, 2001.

CORAM

0

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

K.M.Ibrahim, S/o Madurakam Mohammed Haji, Village Extension Officer, Office of the Additional Sub Divisional Officer, Chetlet Island, Union Territory of Lakshadweep.

.. Applicant

(By Advocate Mr.K. Balakrishnan (rep)

v.

- Union of India, represented by Admnistrator, Administration of the Union Territory of Lakshadweep, Secretariat, Kavaratti Island-682555.
- The Collector cum Development Commissioner, Administration of the Union Territory of Lakshadweep, Secretariat, Kavaratti Island.
- 3. The Secretary (Administration)
 Administration of the Union Territory of
 Lakshadweep,
 Secretariat,
 Kavaratti. ..Res

..Respondents

(By Advocate Mr.P.Ramachandra Menon (rep.)

The application having been heard on 17.1.2001, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who was appointed as a Village Extension Officer on adhoc basis made a representation requesting that his services be regularised. But the request was not acceded to as he did not pass the qualifying examination. The applicant challenged that order before this Tribunal but the Original Application was dismissed. The Original Petition filed against the

contd....

dismissal of the Original Application was also dismissed by the High Court of Kerala. However, stating that the applicant has subsequently qualified in the examination and seeking to review the termination order and to reinstate the applicant in service, applicant made representations on 8.11.99 and 7.6.2000 (Annexures.A5 and A6). As there is no response to these representations, the applicant has filed this application to direct the Ist respondent to consider and dispose of Annexure.A5 and A6 representations within a reasonable time.

- 2. When the application came up for admission, Shri Anilkumar submits that Shri PRR Menon takes notice for the respondents and that the respondents have no objection in allowing the prayer made in the original application.
- 3. In the result, in the light of the statement made on behalf of the respondents, the application is disposed of directing the Ist respondent to consider the Annexures. A5 and A6 representations and to give the applicant an appropriate reply within a period of three months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 17th day of January, 2001

T.N.T.NAYAR ADMINISTRATIVE MEMBER A.V.HARIDASAN WICE CHAIRMAN

List of annexures referred to:

Annexure.A6: True copy of the representation dated 7.6.2000 submitted by the applicant before the Ist respondent.

Annexure.A5:True copy of the representation dated 8.11.99 submitted by the applicant before the Ist respondent.